

ÛITEM NO.1

COURT NO.7 SECTION IIB
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8783/2015
(Arising out of impugned final judgment and order dated 17/07/2015
in CRMM No. 34224/2013 passed by the High Court of Punjab & Haryana
at Chandigarh)

RAJDEEP SINGH & ANR.

Petitioner(s)

VERSUS

MANVEEN KAUR

Respondent(s)

(With appln.(s) for clarification/modification of Court's Order and
interim relief and Office Report)

WITH

SLP(Crl) No. 1808/2016

(With appln.(s) for permission to file additional documents and
Office Report)

Date: 25/11/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. Rajiv K. Garg, Adv.

Mr. Ashish Garg, Adv.

Mr. T. L. Garg, AOR

Mr. Jagjit Singh Chhabra, AOR

For Respondent(s)

Mr. Jagjit Singh Chhabra, AOR

Mr. Rajiv K. Garg, Adv.

Mr. Ashish Garg, Adv.

Mr. T.L. Garg, AOR

UPON hearing the counsel the Court made the following

O R D E R

Special Leave to Appeal (Crl.) No(s).8783/2015 & Special Leave to
Appeal (Crl.) No(s).1808/2016:-

Perused the Office Report 24-11-2016.

Heard the learned counsel appearing for the parties.

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We do not intend to interfere with the impugned order passed
by the High Court of Punjab and Haryana.

The amount of Rs.9,80,000/- (Rupees Nine Lakhs and Eighty
Thousand only) deposited by the Petitioner No.1, as ordered by the
High Court and by us and kept in an interest-earning Fixed Deposit
Receipts, the maturity whereof is due to expire on 13-1-2017, as
pointed out in the Office Report dated 24-11-2016, shall be
released to the respondent's wife along with accrued interest
thereon.

We make it clear that the release of the aforesaid amount to
respondent's wife shall be subject to the final adjudication of the
matter pending before the concerned Court.

The Special Leave Petitions i.e., one filed by the husband and
father of the petitioner and the other filed by the wife are
disposed of in the afore-stated terms.

Needless to say the stay order granted by this Court on
16-12-2015 stands vacated.

Consequent upon the disposal of the Special Leave Petitions,
pending applications filed in the matters are also disposed of.

(VISHAL ANAND)

(SNEH LATA SHARMA)

COURT MASTER

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